

F.No. Stds/Additives(Misc)/FSSAI-2017
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 28th December, 2017

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding operationalization of standards of Food Additives for use in various Food Categories.

Reference is drawn to Notification No. 11/09/Reg/Harmoniztn/2014 dated 5th September, 2016 published in the Gazette of India prescribing revised provisions for use of Food Additives in various food/food categories. A transition period of six months i.e. up to 1st July, 2017 was given to the food business operators to comply with this amended regulation.

2. The amended regulation led to the inadvertent deletion of certain food additives being used by FBOs. Further, the amended regulation also mandate changes in the usage levels of some additives which pose technological challenges to FBOs in the manufacturing of various products. In view of these concerns, the date of ensuring compliance with the above mentioned amended regulations was extended to 31st December, 2017.

3. Three separate draft amendment regulations, to further amend the above mentioned regulations, revising/ adding provisions for use of food additives in various food categories since have been approved by Food Authority. Two of these draft amendment regulations have been notified (F. No. 1/Additional Additives/Stds/Notification/FSSAI/2016 and No. 1/Additional Additives-II/Stds/Notification/FSSAI/2017) for soliciting comments from affected stakeholders. As the finalisation of these draft amendment regulations is not feasible by 31st December, 2017, it has been decided to operationalise these additive provisions, as enclosed herewith, till the notification of final amendment regulations in this respect.

4. This issues with the approval of the Competent Authority in exercise of the powers vested under Section 16 (5) of Food Safety and Standards Act, 2006.



(Sunil Bakshi)

Advisor (Regulations/ Codex)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI

Notice for operationalization of standards of Food Additives for use in various Food Categories

1. The enforcement of these regulations shall commence only after the final regulations are notified in the Gazette of India.

2. In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 (hereinafter referred to as the said regulation), in Appendix A,-

(1) under heading "I. FOOD CATEGORY SYSTEM",-

(a) in food category 1.0,-

(i) in item 1.3.2, the following sub- item shall be inserted, namely:-

"1.3.2.1 Non - dairy based beverage whitener";

(ii) in item 1.5.1, the following sub-item shall be inserted, namely:-

"1.5.1.1 Dairy based dairy whitener";

(b) in food category 4.0,-

(i) for sub-item "4.1.1.3 Peeled or cut fresh fruit", the following sub-item shall be substituted, namely:-

"4.1.1.3 Peeled or cut, minimally processed fruit";

(ii) for sub-item "4.1.2.6 Fruit-based spreads (eg. chutney) excluding products of food category", the following sub-item shall be substituted, namely:-

"4.1.2.6 Fruit-based spreads (e.g. chutney) excluding products of sub-item 4.1.2.5";

(iii) for sub-item "4.2.1.3 Peeled, cut or shredded fresh vegetables (including mushrooms and fungi, roots and tubers, pulses and legumes, and aloe vera), seaweeds, and nuts and seeds", the following sub-item shall be substituted, namely:-

"4.2.1.3 Peeled, cut or shredded minimally processed vegetables [(including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera) sea weeds, nuts and seeds]";

(c) in food category 11.0, after sub-item 11.1.5, the following sub-item shall be inserted, namely:-

"11.1.6 Gur or Jaggery

11.1.6.1 Cane Jaggery/Gur

11.1.6.2 Palm Jaggery/Gur

11.1.6.3 Date Jaggery/Gur";

(d) in food category 12.0, for sub-item "12.2.1 Herbs, spices including masalas", the following sub-item shall be substituted, namely:-

“12.2.1 Herbs, spices, masalas, spice mixtures including oleoresins or extracts/derivatives thereof”;

(2) under heading “II. FOOD CATEGORY DESCRIPTIONS,”-

(a) in food category 1.0,-

(i) for item “1.1.2 Dairy-based drinks, flavoured and/or fermented” the following item shall be substituted, namely:-

“1.1.2 Dairy-based drinks, flavoured and/or fermented

Includes all ready-to-drink flavoured and aromatized milk-based fluid beverages and their mixes, excluding mixes for cocoa (cocoa-sugar mixtures, category 5.1.1). Example includes hot chocolate, chocolate malt drinks, strawberry-flavoured yoghurt drink, whey based drinks, lactic acid bacteria drinks, and lassi (liquid obtained by whipping curd from the lactic acid fermentation of milk, and mixing with sugar or synthetic sweetener)”;

(ii) sub-item 1.3.2.1 shall be omitted;

(iii) in item 1.5.1, the following sub-item shall be inserted, namely:-

“1.5.1.1 Dairy based dairy whitener

Milk or cream constituting of milk protein and lactose”;

(b) in food category 4.0,-

(i) for sub-item “4.1.1.3 Peeled or cut fresh fruit”, the following sub-item shall be substituted, namely:-

“4.1.1.3 Peeled or cut, minimally processed fruit”;

(ii) for sub-item “4.1.2.6 Fruit-based spreads (e.g. chutney) excluding products of food category”, the following sub-item shall be substituted, namely:-

“4.1.2.6 Fruit-based spreads (e.g. chutney) excluding products of food category 4.1.2.5”;

(iii) for sub-item “4.2.1.3 Peeled, cut or shredded fresh vegetables (including mushrooms and fungi, roots and tubers, pulses and legumes, and aloe vera), seaweeds, and nuts and seeds”, the following sub-item shall be substituted, namely:-

“4.2.1.3 Peeled, cut or shredded minimally processed vegetables [(including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera) sea weeds, nuts and seeds]”;

(c) in food category 5.0,-

(i) for item “5.1.4 Chocolate substitute and their products”, the following item shall be substituted, namely:-

“5.1.4 Imitation chocolate, chocolate substitute products”;

(ii) for item “5.2.1 Hard Candy”, the following item shall be substituted, namely:-

“5.2.1 Hard candy

Products made from water and sugar (simple syrup), colour and flavour that may or may not have a filling, their dietetic counterparts, and products that may or may not contain cocoa. Includes: pastilles and lozenges (rolled, shaped and filled sweetened candy). These types of products may be used as fillings for chocolate products within the scope of food categories 5.1.3 and 5.1.4.”;

(iii) for item “5.2.2 Soft candy”, the following item shall be substituted, namely:-

“5.2.2 Soft candy

Products include soft, chewy products such as caramels (containing sugar syrup, fats, colour and flavour) and their dietetic counterparts; products that may or may not contain cocoa and milk (e.g. toffees and chocolate-flavoured caramels); jelly-based candies (e.g. jelly beans, jellied fruit paste covered in sugar, made from pectin, colour and flavour); and licorice. Also included are halwa, and oriental specialties, such as sweet bean jelly etc. These types of products may be used as fillings for chocolate products within the scope of food categories 5.1.3 and 5.1.4.”;

(iv) for item “5.2.3 Nougats and marzipans”, the following item shall be substituted, namely:-

“5.2.3 Nougats and Marzipans

Nougats consist of roasted ground nuts, sugar and cocoa and their dietetic counterparts, that may be consumed as is, or may be used as a filling for chocolate products within the scope of food categories 5.1.3 and 5.1.4. Marzipan consists of almond paste and sugar and their dietetic counterparts that may be shaped and coloured for direct consumption, or may be used as a filling for chocolate products within the scope of food categories 5.1.3 and 5.1.4.”;

(d) in food category 11.0, after item “11.1.5 Plantation or mill white sugar”, the following item shall be inserted, namely:-

“11.1.6 Gur or Jaggery:

means the product obtained by boiling or processing juice pressed out of sugarcane or extracted from palmyra palm, date palm or coconut palm.

11.1.6.1 Cane Jaggery/Gur:

means the product obtained by boiling or processing juice pressed out of or extracted from sugarcane.

11.1.6.2 Palm Jaggery/Gur:

means the product obtained by boiling or processing juice pressed out of or extracted from palmyra palm or coconut palm.

11.1.6.3 Date Jaggery/Gur:

means the product obtained by boiling or processing juice pressed out of or extracted from date palm.”;

(e) in food category 12.0,-

(i) for sub-food category “12.2 Herbs, spices, seasonings, and condiments”, the following shall be substituted, namely:-

“12.2 Herbs, spices, seasonings, and condiments

Spices means any form of spice including curry powders, spice oils, oleoresins and other mixtures where spice content is predominant.”;

(ii) for item heading “12.2.1 Herbs and spices including masalas”, the following item heading shall be substituted, namely:-

“12.2.1 Herbs, spices, masalas, spice mixtures including oleoresins or extracts/derivatives thereof”;

(f) in food category 15.0,-

(i) in sub-food category “15.1 Snacks- potato, cereal, flour or starch based (from roots and tubers, pulses and legumes)” for the words, brackets and figures “but excludes unsweetened crackers (category 7.1.2) such as potato chips,” the following words, brackets and figures shall be substituted, namely:-

“but excludes unsweetened crackers (category 7.1.2). Example excludes potato chips”;

(ii) in sub-food category “15.2 Processed nuts, including coated nuts and nut mixtures” for the words and figures ‘Chocolate-covered nuts are classified in 5.1.4, and nuts covered in imitation chocolate are included in 5.1.5’ the following words and figures shall be substituted, namely:-

“Chocolate-covered nuts are classified in 5.1.3, and nuts covered in imitation chocolate are included in 5.1.4.”;

(3) under heading “IV. USE OF FOOD ADDITIVES IN FOOD PRODUCTS”,-

(a) in Table 1, in column (1),-

(i) in food category system 1.5.2, in column (6), for the entries “88, 36” occurring against the food additive “Phosphates”, the entries “88, 33” shall be substituted;

(ii) against the entries relating to Food Category System 1.6.1, pertaining to Food Additive Annatto, for entry in column (4) “160b” the entries “160b(i), (ii)” shall be substituted;

(iii) in food category system 1.6.2.1, in column (6), occurring against food additive “Hexamethylene tetramine” , the entries “66, 298” shall be inserted;

(iv) in food category system 1.8.2, in column (2), for the entry “Dried whey and whey products, excluding whey cheese whey powder” the following entry shall be substituted, namely:-

“Dried whey and whey products, excluding whey cheeses”;

(b) in Table 2, in column (1),-

(i) against the entries relating to Food Category System 2.1.2, pertaining to Vegetables oils and fats, for the entries in columns (3) to (6)

“Natural and synthetic tocopherols	307	GMP	
ASCORBYL ESTERS		500mg/kg	10”

The following entries shall be substituted, namely:-

Food Additive	INS No.	Recommended Maximum Level	Note
“TOCOPHEROLS		GMP	
ASCORBYL ESTERS		500mg/kg	”;

(ii) against the entries relating to Food Category System 2.2.2, pertaining to Food Additive “Sorbitan monopalmitate / sorbitan monostearate/ tristearate”, for the entries in column (4) “495, 491” the entries “495, 491, 492” shall be substituted;

(iii) in food category system 2.2.2, in column (3), after the food additive “THIODIPROPIONATES” and the entries relating thereto, the following food additives and entries shall be inserted, namely :-

“Sucrose oligoesters, Type I and Type II	473a	10,000 mg/kg	348, 360
Sucrose esters of fatty acids	473	10,000 mg/kg	348, 360”;

(iv) in food category system 2.3, in column (3), after food additive “SORBATES” and the entries relating thereto, the following food additives and entries shall be inserted, namely :-

“Poly glycerol esters of fatty acid	475	20,000 mg/kg	363
Propylene glycol alginate	405	3,000 mg/kg	
STEAROYL LACTYLATES		3,000 mg/kg	
SORBITAN ESTERS OF FATTY ACIDS		5,000 mg/kg	363”;

(c) in Table 3, in column (1), in food category system 3.0, in column (5), occurring against the food additive “Propylene glycol esters of fatty acids” the entry “5,000 mg/Kg” shall be inserted;

(d) in Table 4, in column (1),-

(i) in food category system 4.1.1.3,-

(A) in column (2), for the entry “Peeled or cut fresh fruits”, the entry “Peeled or cut minimally processed fruits” shall be substituted;

(B) in column (3), after food additive “Calcium Carbonate” and entries relating thereto, the following food additives and entries shall be inserted, namely :-

“Citric acid	330	GMP	
Ascorbic acid	300	GMP”;	

(ii) in food category system 4.1.2.8, in column (3), after the food additive “Sunset yellow FCF” and the entries relating thereto, the following food additives and entries shall be inserted, namely :-

“SORBITAN ESTERS OF FATTY ACIDS		5,000 mg/kg	XS314R, XS240”;
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(iii) in food category system 4.2.1.3,-

(A) in column (2), for the entry “Peeled, cut or shredded fresh vegetables (including mushrooms and fungi, roots and tubers, pulses and legumes, and aloe vera), seaweeds, and nuts and seeds” the following entry shall be substituted, namely:-

“Peeled, cut or shredded minimally processed vegetables (including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera) sea weeds, nuts and seeds”);

(B) in column (3), after the food additive “Calcium Carbonate” and the entries relating thereto, the following food additives and entries shall be inserted, namely:-

“Citric acid	330	GMP	
Ascorbic acid	300	GMP	
Calcium ascorbate	302	GMP	
Potassium carbonate	501	GMP”;	

(iv) In Table 4, against the entries relating to Food Category System 4.2.2.1, pertaining to Food category Frozen Vegetables (including mushrooms and fungi, roots and tubers, pulses and legumes, and aloe vera) sea weeds, nuts and seeds, after the food additive SULFITES and the entries relating thereto, the following shall be inserted, namely:-

Food Additive	INS No.	Recommended Maximum Level	Note
“Calcium chloride	509	GMP	29,323, 324
Calcium sulphate	516	GMP	29,323, 324.”;

(v) in food category system 4.2.2.3, in column (3), after the food additive “SULFITES” and the entries relating thereto, the following food additives and entries shall be inserted, namely :-

“Ferrous gluconate	579	150 mg/kg	48,23
Ferrous lactate	585	150 mg/kg	48,23”;

(e) in Table 5, in column (1),-

(i) in food category system 5.1, in column (2), for entry “Cocoa products and chocolate products including analogue and chocolate substitutes”, the following entry shall be substituted, namely:-

“Cocoa products and chocolate products including imitations and chocolate substitutes”;

(ii) in food category system 5.1.1, in column (3), after the food additive “L-Tartaric acid” and the entries relating thereto, the following food additives and entries shall be inserted, namely :-

“Polyglycerol esters of fatty acid	475	5,000 mg/kg	XS141, 97
Polyglycerol esters of interesterified ricinoleic acid	476	5,000 mg/kg	XS141, 97
SORBITAN ESTERS OF FATTY ACIDS		2,000 mg/kg	XS141, 97, 123”;

(iii) in food category system 5.1.2, in column (3), after the food additive “Sucralose (Trichlorogalactosucrose)” and the entries relating thereto, the following food additives and entries shall be inserted, namely :-

"TARTRATES		2,000 mg/kg	45
TOCOPHEROLS		500 mg/kg	15";

(iv) in food category system 5.1.3,-

(A) in column (3), after the food additive "Grape skin extract" and the entries relating thereto, the following food additives and entries shall be omitted, namely :-

"Indigotine (indigo carmine)	132	200 mg/Kg"	
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(B) in column (6), occurring against food additive "TBHQ" the entries "15,130,141"

shall be inserted;

(C) against the entries pertaining to Food Additive **CHLOROPHYLLS AND CHLOROPHYLLINS, COPPER COMPLEXES**, for the entry in column (4) "6 mg/kg", the entry "700mg/kg" shall be substituted;

(D) in column (3), after the food additive "Shellac, bleached" and the entries relating thereto, the following food additives and entries shall be omitted, namely :-

"Polyglycerol polyricinoleate	476	5 g/Kg"	
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(E) in column (3), after the food additive "Sunset yellow FCF" and the entries relating thereto, the following food additives and entries shall be omitted, namely :-

"Tertiary butylhydroquinone(TBHQ)	319	GMP	15,130,141";
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(F) in columns (3), for the food additive "Polyglycerol esters of interesterified ricinoleic acid" and the entries relating thereto, the following food additives and entries shall be substituted , namely:-

"Polyglycerol esters of interesterified ricinoleic acid	476	5 gm/Kg	101";
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(G) in column (3), after the food additive "L-Tartaric acid" and the entries relating thereto, the following food additive and entries shall be inserted, namely :-

“Castor Oil	1503	350 mg/kg	
TOCOPHEROLS		750 mg/kg	15,168
SORBITAN ESTERS OF FATTY ACIDS		10,000mg/kg	101”,

(v) in food category system 5.1.4,-

(A) in column (2), for the entry “Chocolate substitute and their products”, the entry “Imitation Chocolate, Chocolate substitute products” shall be substituted;

(B) in column (3),-

(BA) after the food additive “BENZOATES” and the entries relating thereto, the following food additives and entries shall be omitted, namely :-

“Beeswax	901	GMP	3”
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(BB) for the entry “Polyglycol poly ricineolate”, the entry “Polyglycerol esters of interesterified ricinoleic acid” shall be substituted;

(BC) after the food additive “Saffron” and the entries relating thereto, the following food additives and the entries shall be inserted, namely:-

“Polydimethyl-siloxane	900a	10mg/kg	
Polyglycerol esters of fatty acid	475	2,000mg/kg	366
Sucroglycerides	474	6,000mg/kg	348
Sucrose Oligoesters, Type-I and Type -II	473a	6,000mg/kg	348
Sucrose esters of fatty acid	473	6,000mg/kg	348
TARTRATES		5,000mg/kg	45
TOCOPHEROLS		500 mg/kg	15”;

(v) in food category system 5.2,in column (3)-

(A) against the entries pertaining to confectionery including hard and soft candy, nougats etc. other than food categories 5.1, 5.3 and 5.4, for the entries in columns (3) to (6)

Paraffin wax or liquid paraffin (Food Grade)		GMP	
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The following entries shall be substituted, namely:-

Food Additive	INS Number	Recommended Maximum Level	Note
“Liquid paraffin	905e	GMP”	

(B) after the food additive “Sulfur dioxide” and the entries relating thereto, the following food additives and entries shall be omitted, namely :-

“Indigotine (Indigo carmine)	132	100 mg/kg”;
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(C) after the food additive “Mineral Oil, high viscosity” and the entries relating thereto, the following food additive and entries shall be inserted, namely :-

“Shellac, bleached	904	GMP	3
Sucrose Oligoesters, Type-I and Type -II	473a	5,000mg/kg	348
Sucrose esters of fatty acid	473	5,000mg/kg	348”;

(vi) in food category system 5.2.1, in column (3), after the food additive “L-Tartaric acid” and the entries relating thereto, the following food additive and entries shall be inserted, namely :-

“Polyglycerol esters of intersterified ricinoleic acid	476	3000mg/kg”;
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(vii) in food category system 5.2.2, in column (3), after the food additive “Shellac, bleached” and the entries relating thereto, the following food additives and entries shall be inserted, namely :-

“Polyglycerol esters of intersterified ricinoleic acid	476	3000mg/kg”;
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(viii) in food category system 5.4, in column (3), after the food additive “Mineral Oil, high viscosity” and entries relating thereto, the following food additive and entries shall be inserted, namely :-

“Allura Red	129	100 mg/kg	
Grape skin extract	163(ii)	500 mg/kg	181
Mineral oil, medium viscosity	905e	2,000 mg/kg	XS 86, XS 105, 3, XS 141, XS 87

Poly glycerol esters of fatty acid	475	2,000 mg/kg	368
Polyglycerol esters of interesterified ricinoleic acid	476	5,000 mg/kg	
Propylene glycol alginate	405	5,000 mg/kg	
SORBITAN ESTERS OF FATTY ACIDS		10,000 mg/kg	
STEAROYL LACTYLATES		2,000 mg/kg	
Sucroglycerides	474	5,000 mg/kg	348
Sucrose oligoesters, Type I and Type II	473a	5,000 mg/kg	348
Sucrose esters of fatty acids	473	5,000 mg/kg	348
TARTRATES		8,000 mg/kg	45
TOCOPHEROLS		500 mg/kg	15”;

(f) in Table 6, in column (1),-

(i) in food category system 6.3, in column (3), after the food additive “Sunset yellow FCF” and the entries relating thereto, the following food additive and entries shall be inserted, namely :-

“TOCOPHEROLS		200 mg/kg”;
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(ii) in food category system 6.5,-

(A) against the entries pertaining to cereals/pulses and starch based desserts, in column (3) for the entry “Carboxy methyl cellulose”, the entries “Sodium carboxymethyl cellulose (Cellulose gum), Sodium carboxymethyl cellulose, enzymatically hydrolysed (Cellulose gum, enzymatically hydrolyzed)” shall be substituted;

(B) in column (4), for the entry occurring against the food additive “Fast green FCF”, the entry “143” shall be substituted.

(iii) in food category system 6.6, in column (5), occurring against the food additive “Tartaric acid”, the entry “GMP” shall be inserted;

(g) in Table 7, in column (1),-

(i) against the entries relating to Food Category System 7.1.2, in column (3), after the food additive “Tertiary butyl hydroquinone” and the entries relating thereto, the following shall be inserted, namely: -

Food Additive	INS Number	Recommended Maximum Level	Note
“SORBITAN ESTERS OF FATTY ACIDS		10,000 mg/kg	11”

(ii) against the entries relating to Food Category System 7.1.3, in column (3), after the food additive “Tertiary butyl hydroquinone (TBHQ)” and the entries relating thereto, the following shall be inserted, namely: -

Food Additive	INS Number	Recommended Maximum Level	Note
“SORBITAN ESTERS OF FATTY ACIDS		10,000 mg/kg	11”

(iii) in food category system 7.1.4,-

(A) in column (6), occurring against the food additive “PHOSPHATES”, for entries “229, 33, 33”, the entries “229, 33” shall be substituted;

(B) against the entries in column (3), after the food additive “Tertiary butyl hydroquinone (TBHQ)” and the entries relating thereto, the following shall be inserted, namely: -

Food Additive	INS Number	Recommended Maximum Level	Note
“SORBITAN ESTERS OF FATTY ACIDS		10,000 mg/kg	11”

(iv) against the entries relating to Food Category System 7.1.5, in column (3), after the food additive “SODIUM ALUMINIUM PHOSPHATES” and the entries relating thereto, the following shall be inserted, namely: -

Food Additive	INS Number	Recommended Maximum Level	Note
“SORBITAN ESTERS OF FATTY ACIDS		10,000 mg/kg	11”

(v) against the entries relating to Food Category System 7.1.6, in column (3), after the food additive “SODIUM ALUMINIUM PHOSPHATES” and the entries relating thereto, the following shall be inserted, namely: -

Food Additive	INS Number	Recommended Maximum Level	Note

“SORBITAN ESTERS OF FATTY ACIDS		10,000 mg/kg	11”
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(vi) against the entries relating to Food Category System 7.2, in column (3) to (6), the following food additives and entries shall be inserted, namely: -

Food Additive	INS Number	Recommended Maximum Level	Note
“SORBITAN ESTERS OF FATTY ACIDS		10,000 mg/kg”	

(vii) in food category system 7.2.1, in column (3), after the food additive “Potassium iodate” and the entries relating thereto, the following food additive and entries shall be inserted, namely :-

“STEAROYL LACTYLATES		5,000 mg/kg	
Poly glycerol esters of fatty acid	475	10,000 mg/kg	
SORBITAN ESTERS OF FATTY ACIDS		10,000 mg/kg	
Nisin	234	6 mg/kg	233
POLYOXYETHYLENE STEARATES		3,000 mg/kg	
Propylene glycol	1520	1,500 mg/kg	
Sucrose oligoesters, Type I and Type II	473a	10,000 mg/kg	348
Ponceau 4R	124	50 mg/kg	
Sunset yellow FCF	110	50 mg/kg”;	

(h) in table 8, in column (1),-

(i) in food category system 8.2.2, in column (3), after the additive “Sucroglycerides” and the entries relating thereto, the following food additive and entries shall be inserted, namely :-

“TOCOPHEROLS		500 mg/kg	XS 96, XS 97”;
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(ii) in food category system 8.2.3, occurring against food category “Frozen processed meat and poultry products in whole pieces or cuts”, for the entries in columns (3), (4), (5) and (6), the following entries shall be substituted, namely:-

“Mineral oil, High viscosity	905d	950 mg/kg	3
PHOSPHATES		2,200 mg/kg	33”;

(iii) After food category system 8.2.3, and the entries relating thereto, the following food category system and entries shall be inserted, namely:-

“Food Category system	Food Category Name	Food Additive	INS No.	Recommended Maximum level	Note
8.3	Processed comminuted meat and poultry products	Brilliant blue FCF	133	100 mg/kg	XS96, XS89, XS98, XS97, 4, 16
		Butylated hydroxyanisole (BHA)	320	200mg/kg	XS89, XS98, 130, 15
		Butylated hydroxytoluene (BHT)	321	100mg/kg	XS89, XS98, 15, 130, 162
		Caramel III - ammonia caramel	150c	GMP	XS89, XS98, XS96, XS97, 3, 4, 16
		Caramel IV - sulfite ammonia caramel	150d	GMP	XS89, XS98, XS96, XS97, 3, 4, 16
		Erythrosine	127	30 mg/kg	4, 290
		Grape skin extract	163(ii)	5,000 mg/kg	XS89, XS98, 16
		NITRITES		80 mg/kg	286, 32
		Paprika oleoresin	160c(i)	GMP	
		PHOSPHATES		2,200 mg/kg	33, 302
		POLYSORBATES		5,000 mg/kg	XS89, XS98
		RIBOFLAVINS		1,000 mg/kg	XS96, XS97, 16
		Propyl gallate	310	200 mg/kg	XS89, XS98, 15, 130

		Propylene glycol alginate	405	3,000 mg/kg	XS89, XS98
		SORBATES		1,500 mg/kg	XS89, XS98, 42
		Sodium diacetate	262(ii)	1,000 mg/kg	XS89, XS98
		TOCOPHEROLS		500 mg/kg	XS 89, XS 98
		Tertiary butylhydroquinone (TBHQ)	319	100 mg/kg	XS 89, XS 98, 15, 130, 162”;

(iv) in food category system 8.3.2,-

(A) in column (4), for the entry “160(ii)”, occurring against the food additive “beta Carotenes, vegetable”, the entry “160a(ii)” shall be substituted;

(B) in column (3), after the food additive “Sunset yellow FCF” and the entries relating thereto, the following food additive and entries shall be inserted, namely:-

“TOCOPHEROLS		500 mg/kg	XS 89 , XS 98”;
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(i) in Table 9, in column (1),-

(i) in food category system 9.2.5, in column (5), occurring against the food additive “SORBATES”, the entry “1000 mg/Kg” shall be inserted;

(ii) in food category system 9.3.3, in column (4), occurring against the food additive “Ponceau 4R”, the entry “124” shall be inserted;

(j) in Table 10, in column (1),-

(i) in food category system 10.2.1, in column (3), the food additive “Triethyl citrate” and the corresponding entries in columns (4), (5) and (6), occurring after food additives “Tara gum” shall be omitted;

(ii) in food category system 10.2.2, in columns (3), the food additive “SORBATES” and the corresponding entries in column (4), (5) and (6), occurring after the food additives “ETHYLENE DIAMINE TETRA ACETATES (EDTA)”, shall be omitted;

(iii) in food category system 10.4, in column (4), occurring against the food additive “Caramel III-ammonia caramel”, for the entry “150d”, the entry “150c” shall be substituted;

(k) in Table 11, in column (1),-

(i) for food category system 11.1.6, the following food category system shall be substituted, namely:-

“11.1.6	Gur or Jaggery	Sulfites		50 mg/Kg	Residue not to exceed 50mg/Kg in the end product”;
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(ii) after food category system 11.1.6, the following food category systems shall be inserted, namely:-

“Food Category System	Food Name	Category	Food Additive	INS No.	Recommended Maximum level	Note
11.1.6.1	Cane Jaggery/Gur					
11.1.6.2	Palm Jaggery/Gur					
11.1.6.3	Date Jaggery/Gur					”;

(l) in Table 12, in column (1),-

(i) against the entries relating to Food Category System 12.1.1, in column (3), for the entry “Sodium 300hydroly silicate” the entry “Sodium aluminosilicate” shall be substituted;

(ii) in food category system 12.2.1, in column (2), for the entry “Herbs, spices including masalas”, the following entry shall be substituted, namely:-

“Herbs, spices, masalas, spice mixtures including oleoresins or extracts/derivatives thereof”;

(iii) in food category system 12.2.2, in column (3), after the food additive “Tartaric acid” and the entries relating thereto, the following food additive and entries shall be inserted, namely :-

“Caramel IV –sulfite ammonia caramel	150d	10,000 mg/kg	
Paprika oleoresin	160c(i)	GMP	”;

(iv) against the entries relating to Food Category System 12.5.2, in column (3) for the entry “Sodium 303hydroly silicate”, the entry “Sodium aluminosilicate” shall be substituted;

(v) against the entries relating to Food Category System 12.6, in columns (3), after the food additive Dimethyl polysiloxane and the entries relating thereto, the shall be inserted, namely:-

Food Additive	INS No.	Recommended Maximum Level	Note
“Propylene glycol alginate”	405	200 mg/kg	”;

(vi) against the entries relating to Food Category System 12.8, in columns (3), after the food additive “Butylated hydroxyanisole (BHA)” and the entries relating thereto, the following shall be inserted, namely:-

Food Additive	INS Number	Recommended Maximum Level	Note
“Sorbitan monostearate”	491	10,000 mg/kg”	

(m) in Table 14, in column (1),-

(i) against the entries relating to Food Category System 14.1.2.1, pertaining to Fruit juices (fruit juices for industrial use, thermally processed fruits juices), in column (3), for the entry “Ester gum” the entry “Glycerol ester of wood resin” shall be substituted;

(ii) against the entries relating to Food Category System 14.1.2.1, in column (3), after the food additive “Carbon dioxide” and the entries relating thereto, the following shall be inserted, namely: -

Food Additive	INS Number	Recommended Maximum Level	Note
“Nisin	234	5,000 IU	FS04b”

(iii) in food category system 14.1.2.3, in column (3), the food additive “Carbon dioxide” and the corresponding entries in columns (4), (5) and (6), occurring after the food additives “Nitrogen” shall be omitted;

(iv) against the entries relating to Food Category System 14.1.2.4, pertaining to Concentrates of vegetable juices (concentrated vegetable Juices for industrial use,-

(A) in column (3), for the entry “Mono-and diglycerides of fatty acids of edible oils”, the entry “Mono-and diglycerides of fatty acids” shall be substituted;

(B) against the Food Additive “Nitrogen”, in column (4), for the entry “918” the entry “941” shall be substituted;

(v) in food category system 14.1.3.2, in column (3), the food additive “Curcumin” and the corresponding entries in columns (4), (5) and (6), occurring after the food additive “Caramel” shall be omitted;

(vi) in food category system 14.1.4, pertaining to Water-based flavoured drinks, including “sport” “energy” or “electrolyte” drinks and particulated drinks, includes carbonated fruit beverages, carbonated beverages with fruits,-

(A) against the Food Additive **QUILLAIA EXTRACTS**, in column (6), for the entries “293, 132, 168” the entries “293, 132” shall be substituted;

(B) against the Food Additive Alitame, in column (6), the following entry shall be inserted, namely:-
“Permitted, except for vending machines”

(C) against the Food Additive Neotame, in column (6) the following entry shall be inserted, namely:-
“Permitted, except for vending machines”

(D) against the Food Additive Sucralose (Trichlorogalactosucrose), in column (6), the following entry shall be inserted, namely:-
“Permitted, except for vending machines”

(vii) in Food Category System 14.1.4.2 pertaining to Non-carbonated water based flavoured drinks including punches and ades, ginger cocktail (ginger beer and ginger ale), thermally processed fruit beverages/fruit drinks/ready to serve fruit beverages,-

(A) after the Food Additive **CAROTENOIDS** and the entries relating thereto, the following shall be omitted, namely:-

Food Additive	Ins No.	Recommended maximum level	Note
“Canthaxanthin	161g	200 mg/Kg	
RIBOFLAVINS		200 mg/Kg	”;

(B) against the Food Additive Annatto, the entries “160b (i), (ii)” shall be substituted;

(C) in column (3), the food additive “L-Tartaric acid” and the corresponding entries in columns (4), (5) and (6), occurring after the additives “Calcium alginate” shall be omitted;

(viii) against the entries relating to Food Category System 14.1.4.3, in column (3), for the entry “*The following additives permitted in synthetic syrups for dispensers” and the entries relating thereto, the following shall be substituted, namely: -

“*The following additives permitted in synthetic syrups for dispensers	127”
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(ix) in Food Category System 14.1.4.3, pertaining to Concentrates (liquid or solid) for water-based flavoured drinks (synthetic syrups for dispensers, sharbat (synthetic syrup)*, squashes, crushes, fruit syrups, cordials and barley water”,-

(A) against the Food Additive **SACCHARINS**, in column (6), the following entry shall be inserted, namely:-

“Permitted, except for vending machines”

(B) against the food additive Aspartame, in column (6), the following entry shall be inserted, namely:-

“Permitted, except for vending machines”

(C) against the Food Additive Acesulfame potassium, in column (6) the following entry shall be inserted, namely:-

“Permitted, except for vending machines”.

(x) against the entries relating to Food Category System 14.1.4.3, in column (3), for the entry “*The following additives are permitted in sharbat (synthetic syrup)” and the entries relating thereto, the following shall be substituted, namely: -

“*The following additives are permitted in sharbat (synthetic syrup)	127”
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(n) In table 15, in column (1),-

(i) against the entries relating to Food Category System 15.1, in column (3) after the food additive “Sunset yellow FCF” and the entries relating thereto, the following shall be inserted, namely: -

Food Additive	INS Number	Recommended Maximum Level	Note
“Paprika oleoresin	160c(i)	GMP	
Curcumin	100(i)	GMP	
Turmeric	100(ii)	GMP”	

(4) In the said regulations, in ANNEXURE-1, in column (1), after the group of additives ‘ETHYLENE DIAMINE TETRA ACETATES’ and the entries relating thereto, the following group of additives and entries shall be inserted, namely:-

Group Name	Additive Name	INS No.
“SORBITAN ESTERS OF FATTY ACIDS	Sorbitan monolaurate	493
	Sorbitan monooleate	494
	Sorbitan monopalmitate	495
	Sorbitan monostearate	491

	Sorbitan tristearate	492”.
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(5) In the said regulations, in the Notes to the Food Additives mentioned in the Table 1 to 15,

(i) after Note No FS0 4a, and the entries relating thereto, the following shall be inserted, namely: -

Note No.	Notes to the Food Additives mentioned in the Table 1 to 15
FS04b	For use in pre-packed coconut water only.

(ii) after Note No. XT102 and the entries relating thereto, the following Note No. and entries shall be inserted, namely:-

Note No.	Notes to the Food Additives mentioned in the Table 1 to 15
XS314R	Excluding products conforming to the Standard for Date Paste
XS240	Excluding products conforming to the Standard for Aqueous Coconut Products
XS141	Excluding products conforming to the Standard for Cocoa (Cacao) Mass (Cocoa/chocolate liquor) and Cocoa Cake
348	Singly or in combination: Sucrose esters of fatty acids (INS 473), sucrose oligoesters, type and type II (INS 473a) and sucroglycerides (INS 474)
XS 86	Excluding products conforming to the Standard for Cocoa Butter
XS 105	Excluding products conforming to the Standard for Cocoa Powders (Cocoas) and Dry Mixtures of Cocoa and Sugars
XS 87	Excluding products conforming to the Standard for Chocolate and Chocolate Products

(6) In the said regulations, in the ANNEX TO GMP Table,-

(a) in Sr. No. 22, against category number 4.1.1.3, in column (3), for the entry “Peeled or cut fresh fruit”, the following entry shall be substituted, namely:-

“Peeled or cut, minimally processed fruit”;

(b) in Sr. No. 26, against category number 4.2.1.3, in column (3), for the entry “Peeled, cut or shredded fresh vegetables (including mushrooms and fungi, roots and tubers, pulses and legumes, and aloe vera), seaweeds, and nuts and seeds” the following entry shall be substituted, namely:-

“Peeled, cut or shredded minimally processed vegetables ((including mushrooms and fungi, roots and tubers, fresh pulses and legumes, and aloe vera) sea weeds, nuts and seeds)”;

(c) after Sr. No. 60 and the entries relating thereto, the following shall be inserted, namely:-

"60A	11.1.6	Gur or Jaggery
60B	11.1.6.1	Cane Jaggery/Gur
60C	11.1.6.2	Palm Jaggery/Gur
60D	11.1.6.3	Date Jaggery/Gur".